

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

O.A.NO. 604/93

A2
Date of order: 20.12.93

Jagdish Prasad Sharma

: Applicant.

Mr. S.K.Vyas

: Counsel for applicant.

CORAM:

HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER

HON'BLE MR. O.P.SHARMA, ~~XXXX~~ ADM. MEMBER

PER HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER

This is an application under Section 19 of the Administrative Tribunals Act, 1985, praying that the order of reversion vide Annexure A/1 dated 18.6.93 may be set-aside and the respondents be directed to appoint the applicant as regular L.D.C. w.e.f. 8.9.1986.

2. We have heard the learned counsel for the applicant. The applicant had earlier filed O.A.NO. 362/93 apprehending his reversion from the post of L.D.C. to that of peon. The order passed in that O.A. by this Tribunal reads as follows:

"Heard the learned counsel for the parties. The submission of the applicant is that he was working for a period of about 6 years and he has been reverted. The case of the respondent is that they have held an examination for the post, the name of the applicant finds place at SL.NO.57 and 14 persons have already been promoted out of the said list. The respondents should fill the rest of the vacancies by promotions according to the rules. The vacancies should be filled up within 3 months and whenever the applicant's turn comes he should be offered an appointment keeping in view the fact that he has already worked for about 6 years. The OA. is disposed of accordingly. No order as to costs."

3. In the circumstances, the applicant may file a contempt petition if the order cited Supra

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has not been implemented by the respondents. As such, the present O.A. does not lie, and it is dismissed at the admission stage.

(O.P.SHARMA)
Adm. Member

G.K.
(GOPAL KRISHNA)
Judl. Member

Anil